

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:971  
ANSWERED ON:04.03.2013  
PF DUES DEFAULTING COMPANIES  
Gowda Shri D.B. Chandre

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has issued a directive that enforcement officers of the Employees' Provident Fund Organisation (EPFO) cannot act against companies defaulting on workers' PF dues unless they can identify the workers whose savings are at stake;
- (b) if so, the details of this directive and the reasons therefor;
- (c) whether after issuance of this directive many companies/firms against whom investigation was going on have been dropped since enforcement officers have failed to identify the workers whose PF is at stake;
- (d) if so, the reaction of the Government thereto;
- (e) whether there is any proposal to reconsider this directive; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (f) The guidelines for Quasi-judicial proceedings U/s 7-A of the Employees' Provident Fund & Miscellaneous Provisions Act, 1952 have been issued by the Employees' Provident Fund Organisation vide its circular dated 30.11.2012. However, these have been kept in abeyance with immediate effect till further orders vide EPFO's letter dated 18.12.2012.